

**BFFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**EXECUTION APPLICATION NO. 61 OF 2025  
IN  
ORIGINAL APPLICATION NO. 257 OF 2025**

**IN THE MATTER OF:**

**Ashish Kashyap**

**...Applicant**

**Versus**

**State of Uttar Pradesh & Ors.**

**...Respondent (s)**

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**THROUGH**

**DATE: 28.02.2026**

**PLACE: NEW DELHI**



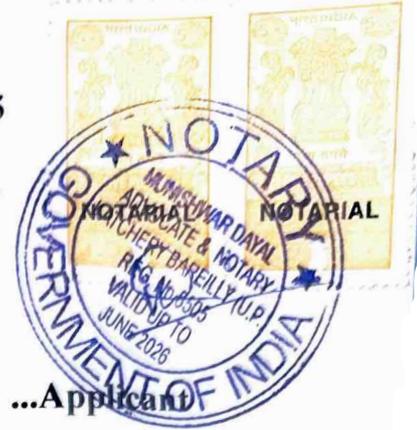
**STHAVI ASTHANA  
ADVOCATE FOR UPPCB  
C-9, SECTOR 50, NOIDA,  
UTTAR PRADESH-201303**

**(M): 9711116034**

**(E): [STHAVIASTHANA@GMAIL.COM](mailto:STHAVIASTHANA@GMAIL.COM)**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO. 61 OF 2025  
IN  
ORIGINAL APPLICATION NO. 257 OF 2025



**IN THE MATTER OF:**  
**Ashish Kashyap**

...Applicant

Versus

**State of Uttar Pradesh & Ors.**

...Respondent (s)

**REPLY ON BEHALF OF THE RESPONDENT NO.-3, UTTAR  
PRADESH POLLUTION CONTROL BOARD.**

I, Chandresh Kumar, aged about 39 years, S/o Shri Harish Chandra, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Bareilly, do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That the present execution application has been filed seeking compliance of the order dated 26.05.2025 passed in OA No. 257/2025. The applicant had raised a grievance against construction of 15 MLD Sewage Treatment Plant (STP) by the

Respondent No. 4 – U.P. Jal Nigam at a distance of 208 meters from the college campus of Asim Siddique Degree College.

3. That the STP site in question was inspected by officials of UPPCB on 29.11.2025. It was noted that a no objection certificate has not been obtained from UPPCB. In view of this, a letter dated 29.11.2025 was sent to the executing agency, Uttar Pradesh Jal Nigam (Urban), Shahjahanpur. A true copy of the letter dated 29.11.2025 is annexed hereto and marked as **Annexure No. 1**.

4. That vide letter dated 03.12.2025, the Executive Engineer, UP Jal Nigam (Urban), Shahjahanpur informed the Regional Office of UPPCB that the requisite NOC had been applied for vide online application through CTE application no. 34719200 through Nivesh Mitra system for establishment of the STP in question. A true copy of the letter dated 03.12.2025 is annexed hereto and marked as **Annexure No. 2**. A true copy of the application dated 02.12.2025 is annexed hereto and marked as **Annexure No. 3**.

5. That vide order dated 19.12.2025 in the present matter, this Hon'ble Tribunal had directed as follows:

*“3. In the circumstances, we direct the Respondent No. 3-UP PCB to ensure that construction of alleged STP takes place only by complying with the necessary norms and with requisite permissions.”*



6. That in compliance with the order of the Hon'ble Tribunal, UPPCB had sent a letter dated 24.12.2025 to the UP Jal Nigam (Urban) directing them to ensure compliance with the order of the Hon'ble Tribunal and provide a compliance report in this regard. A true copy of the letter dated 24.12.2025 sent by UPPCB is annexed hereto and marked as **Annexure No. 4.**

7. That vide letter dated 24.12.2025, the Executive Engineer, UP Jal Nigam (Urban) informed the Regional Officer of UPPCB, Bareilly that the executing firm had been directed to stop construction immediately and to resume the same only after getting requisite consent from UPPCB. It was assured that no construction would take place until CTE was granted. A true copy of the letter dated 24.12.2025 is annexed hereto and marked as **Annexure No. 5.**

8. That pursuant to this, the unit has been granted CTE on 08.02.2026. Furthermore, vide letter dated 10.02.2026, the Executive Engineer, UP Jal Nigam (Urban), Shahjahanpur informed the Regional Office of UPPCB that the firm has been directed to operate only after obtaining requisite consent from the UPPCB. A true copy of the CTE dated 08.02.2026 is annexed hereto and marked as **Annexure No. 6.** A true copy of the letter dated 10.02.2026 is annexed hereto and marked as **Annexure No.**

7.



9. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

10. That the present affidavit on behalf of the Uttar Pradesh Pollution Control Board, is being submitted before this Hon'ble Tribunal for kind perusal and consideration.



*[Signature]*  
**DEPONENT**

**VERIFICATION:**

Verified at Bareilly on this the 28 day of 02, 2026 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

*[Signature]*  
**DEPONENT**

Identified By Shri/Smt. Charan Kumar  
and Confirmed The Contents of Affidavit in My  
presence At Bareilly Dated 28/2/26  
and further I understood The Contents

*[Signature]*  
**MUNISHWAR DAYAL**  
Advocate & Notary  
Kachery Bareilly (U.P.)



उ० प्र० प्रदूषण नियन्त्रण बोर्ड  
 क्षेत्रीय कार्यालय: 1219/1, ई-ब्लाक राजेन्द्र नगर, बरेली-243 122  
**U. P. POLLUTION CONTROL BOARD**  
 Regional Office: 1219/1, E-Block, Rajendra Nagar, Bareilly-243 122

सन्दर्भ संख्या: 727 /C-1-जनरल/25

दिनांक 29-11-25

सेवा में,

अधिकासी अभियन्ता (निर्माण खण्ड)  
 उ०प्र० जल निगम (नगरीय)  
 मो०-मघई टोला, सीवर पम्पिंग स्टेशन  
 जनपद-शाहजहांपुर।  
 ई-मेल: upjnspn@gmail.com

विषय:-जनपद बदायूं में ग्राम-मीरापट्टी शेखपुरा रोड पर प्रस्तावित 15 एम०एल०डी० एस०टी०पी० के सम्बन्ध में।  
 महोदय

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। उक्त के संदर्भ में इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 29.11.2025 को अवर अभियन्ता, उ०प्र० जल निगम (नगरीय) एवं सहायक अभियन्ता, नगर पालिका परिषद, बदायूं की उपस्थिति में ग्राम-मीरापट्टी शेखपुरा रोड, बदायूं पर प्रस्तावित 15 एम०एल०डी० एस०टी०पी० स्थल का निरीक्षण किया गया। निरीक्षण के समय उक्त एस०टी०पी० के लैंड प्रिपेरेशन/फाउंडेशन के सिविल निर्माण का कार्य प्रगति पर पाया गया, जिसके सम्बन्ध में तकनीकी विवरण, प्रोजेक्ट रिपोर्ट/डी०पी०आर० सम्बन्धी अभिलेख निरीक्षण के समय प्रस्तुत नहीं किये गये।

अतः आपको सूचित किया जाता है कि उक्त एस०टी०पी० की स्थापना से पूर्व राज्य बोर्ड से स्थापनार्थ सहमति (एन०ओ०सी०) प्राप्त किया जाना प्राविधानित है। आपसे अपेक्षा की जाती है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा जारी निर्देश दिनांक 12.02.2025 के अनुसार उक्त एस०टी०पी० की स्थापना हेतु राज्य बोर्ड से पर्यावरणीय दृष्टिकोण से अनापत्ति प्रमाण पत्र प्राप्त करना सुनिश्चित करें, अन्यथा उल्लंघन की दशा में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित प्राविधानों के अन्तर्गत राज्य बोर्ड द्वारा कार्यवाही की जा सकती है।

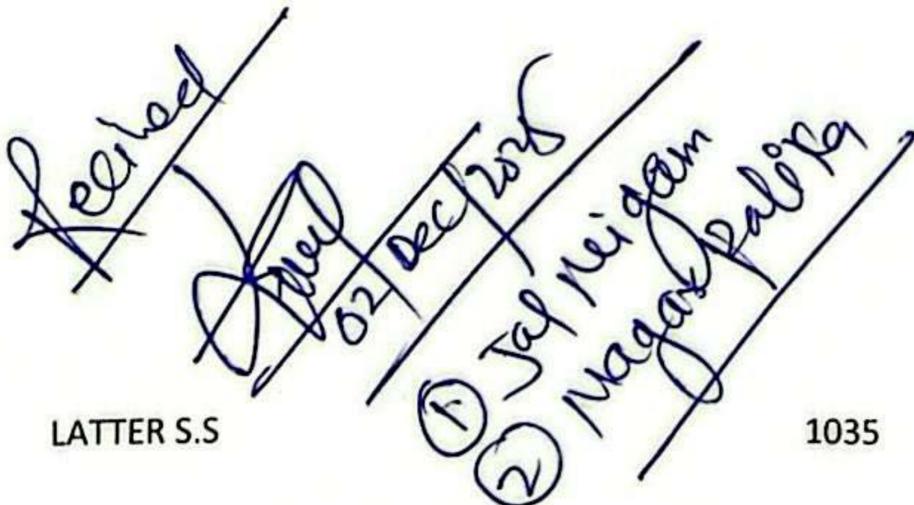
भवदीय,

  
 क्षेत्रीय अधिकारी

प्रतिलिपि-

1. जिलाधिकारी महोदय, बदायूं को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-7) उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को अग्रिम आवश्यक कार्यवाही हेतु सूचनार्थ सादर प्रेषित।
3. अधिकासी अधिकारी, नगर पालिका परिषद, बदायूं को सूचनार्थ प्रेषित।

  
 क्षेत्रीय अधिकारी

  
 1. Jap Niagam  
 2. Nagar Palika

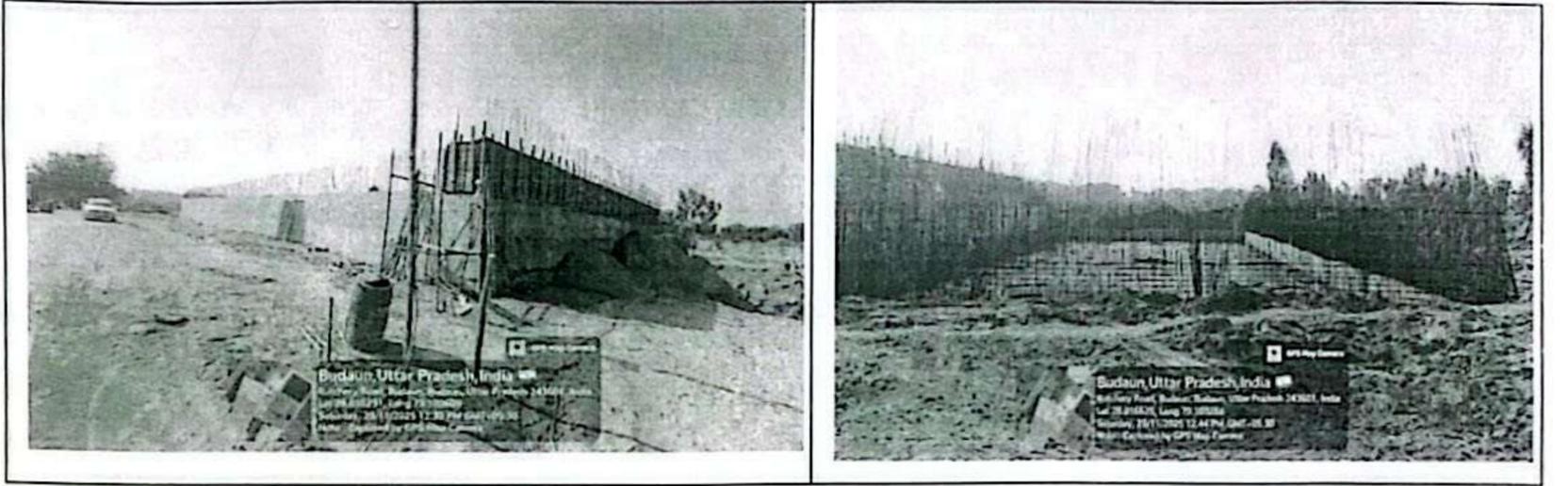
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मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ई०ए० नं० 61/2025 इन ओ०ए० नं० 257/2025 "आशीष कश्यप बनाम स्टेट ऑफ यू०पी० व अन्य" मे पारित आदेश दिनांक 19.09.2025 के अनुपालन में स्थल निरीक्षण आख्या-

मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ई०ए० नं० 61/2025 इन ओ०ए० नं० 257/2025 "आशीष कश्यप बनाम स्टेट ऑफ यू०पी० व अन्य" मे पारित आदेश दिनांक 19.09.2025 के अनुपालन में अद्योस्ताक्षरियों द्वारा प्रश्नगत स्थल ग्राम-मीरापट्टी शेखपुरा रोड, बदायूं का निरीक्षण दिनांक 29.11.2025 को किया गया। निरीक्षण के समय श्री नितिन सक्सेना, सहायक अभियन्ता, नगर पालिका परिषद, बदायूं एवं मो० हुसैन, अवर अभियन्ता, उ०प्र० जल निगम (नगरीय) की उपस्थिति में किया गया। निरीक्षण आख्या निम्नवत् है-

1. प्रश्नगत स्थल ग्राम-मीरापट्टी शेखपुरा रोड, बदायूं में प्रस्तावित 15 एम०एल०डी० एस०टी०पी० का निर्माण कार्य यू०पी० जल निगम (नगरीय), शाहजहांपुर द्वारा किया जाना प्रस्तावित है। निरीक्षण के समय उपस्थित मो० हुसैन, अवर अभियन्ता, उ०प्र० जल निगम (नगरीय) द्वारा अवगत कराया गया कि उक्त एस०टी०पी० का निर्माण कार्य दिनांक 08.10.2024 से शुरू किया गया, जिस हेतु प्रस्तावित भूमि नगर पालिका परिषद, बदायूं द्वारा उपलब्ध करायी गयी है, जिसके कॉर्डिनेट 28.016622 एवं 79.109281 है।
2. उक्त एस०टी०पी०, एस०बी०आर० टैक्नॉलोजी पर निर्मित किया जाना प्रस्तावित है, जिसके सम्बन्ध में एस०टी०पी० का तकनीकी विवरण, प्रोजेक्ट रिपोर्ट/डी०पी०आर० सम्बन्धी अभिलेख निरीक्षण के समय प्रस्तुत नहीं किये गये।
3. निरीक्षण के समय प्रश्नगत स्थल पर एस०टी०पी० के लैण्ड प्रिपेरेशन/फाउंडेशन के सिविल निर्माण कार्य होता हुआ पाया गया। निरीक्षण के समय लिये गये फोटोग्राफ्स संलग्न है।



4. प्रस्तावित स्थल से दक्षिण-पूर्व दिशा में लगभग 200मी० की दूरी तक कृषि भूमि, तत्पश्चात आसिम सिद्दीकी डिग्री कॉलेज, बदायूं स्थापित है।
5. केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी निर्देश पत्र सं० सी०पी०-18/1/2023-आई०पी०सी०- VI-एच०ओ०-सी०पी०सी०बी०-एच०ओ० दिनांक 12 फरवरी, 2025 के अनुसार एस०टी०पी० को नीली श्रेणी में आवश्यक पर्यावरणीय सेवाओं की सूची में आच्छादित किया गया है।
6. कार्यालय अभिलेखानुसार उक्त एस०टी०पी० की स्थापना हेतु राज्य बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त नहीं किया गया है।

उपरोक्त तथ्यों को दृष्टिगत रखते हुये कार्यदायी संस्था उ०प्र० जल निगम (नगरीय), शाहजहांपुर को पत्र प्रेषित किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

*(Signature)*  
(अंकित चौधरी)  
अवर अभियन्ता  
उ०प्र०प्र०नि०बोर्ड  
बरेली।

*(Signature)*  
(अंशुल शर्मा)  
सहायक पर्यावरण अभियन्ता  
उ०प्र०प्र०नि०बोर्ड  
बरेली।

कार्यालय अधिशासी अभियन्ता, निर्माण खण्ड, उ०प्र० जल निगम (नगरीय),

मो० मघईटोला, सीवरपम्पिंगस्टेशन, जनपद-शाहजहाँपुर।

पत्रांक : 2635 / D-4 / 15

दिनांक : 02/12/25

सेवा में,

क्षेत्रीय अधिकारी,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
बरेली।

विषय: जनपद बदायूँ में ग्राम मीरापट्टी शेखुपुर रोड पर प्रस्तावित 15 एम०एल०डी०  
एस०टी०पी० के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने कार्यालय पत्रांक 727/सी०-1 जनरल/25 दिनांक 29.11.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसमें आपके द्वारा जनपद बदायूँ में इस खण्ड द्वारा बनाये जा रहे 15 एम०एल०डी० एस०टी०पी० की स्थापना से पूर्व राज्य बोर्ड से स्थापनार्थ सहमति (एन०ओ०सी०) प्राप्त किये जाने हेतु कहा गया है।

इसके क्रम में आपको अवगत कराना है कि आपके उक्त पत्र के अनुपालन में स्थापनार्थ सहमति (एन०ओ०सी०) हेतु आवेदन कर दिया गया है (आवेदन सं० 34719200)। कृपया अग्रेत्तर कार्यवाही करने का कष्ट करें।

संलग्नक : आवेदन प्रपत्र।

भवदीय

(मो० अयाज़)

अधिशासी अभियन्ता

पृ०सं० एवं दिनांक : उपरोक्तानुसार।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित -

1. जिलाधिकारी महोदय, बदायूँ।
2. अधिशासी अधिकारी, नगर पालिका परिषद बदायूँ।

अधिशासी अभियन्ता



## उ० प्र० प्रदूषण नियन्त्रण बोर्ड

क्षेत्रीय कार्यालय: 1219/1, ई-ब्लाक राजेन्द्र नगर, बरेली-243 122

**U. P. POLLUTION CONTROL BOARD**

Regional Office: 1219/1, E-Block, Rajendra Nagar, Bareilly-243 122

सन्दर्भ संख्या: 727 /C-1-जनरल/25

दिनांक 29-11-25

सेवा में,

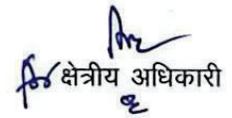
अधिशाली अभियन्ता (निर्माण खण्ड)  
उ०प्र० जल निगम (नगरीय)  
मो०-मघई टोला, सीवर पम्पिंग स्टेशन  
जनपद-शाहजहांपुर।  
ई-मेल: upjnspn@gmail.com

**विषय:-**जनपद बदायूं में ग्राम-मीरापट्टी शेखपुरा रोड पर प्रस्तावित 15 एम०एल०डी० एस०टी०पी० के सम्बन्ध में।  
महोदय

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। उक्त के संदर्भ में इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 29.11.2025 को अवर अभियन्ता, उ०प्र० जल निगम (नगरीय) एवं सहायक अभियन्ता, नगर पालिका परिषद, बदायूं की उपस्थिति में ग्राम-मीरापट्टी शेखपुरा रोड, बदायूं पर प्रस्तावित 15 एम०एल०डी० एस०टी०पी० स्थल का निरीक्षण किया गया। निरीक्षण के समय उक्त एस०टी०पी० के लैंड प्रिपेरेशन/फाउंडेशन के सिविल निर्माण का कार्य प्रगति पर पाया गया, जिसके सम्बन्ध में तकनीकी विवरण, प्रोजेक्ट रिपोर्ट/डी०पी०आर० सम्बन्धी अभिलेख निरीक्षण के समय प्रस्तुत नहीं किये गये।

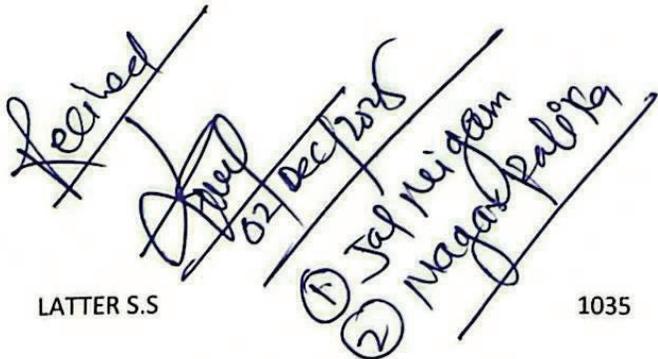
अतः आपको सूचित किया जाता है कि उक्त एस०टी०पी० की स्थापना से पूर्व राज्य बोर्ड से स्थापनार्थ सहमति (एन०ओ०सी०) प्राप्त किया जाना प्राविधानित है। आपसे अपेक्षा की जाती है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा जारी निर्देश दिनांक 12.02.2025 के अनुसार उक्त एस०टी०पी० की स्थापना हेतु राज्य बोर्ड से पर्यावरणीय दृष्टिकोण से अनापत्ति प्रमाण पत्र प्राप्त करना सुनिश्चित करें, अन्यथा उल्लंघन की दशा में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित प्राविधानों के अन्तर्गत राज्य बोर्ड द्वारा कार्यवाही की जा सकती है।

भवदीय,

  
क्षेत्रीय अधिकारी

प्रतिलिपि-

1. जिलाधिकारी महोदय, बदायूं को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-7) उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को अग्रिम आवश्यक कार्यवाही हेतु सूचनार्थ सादर प्रेषित।
3. अधिशाली अधिकारी, नगर पालिका परिषद, बदायूं को सूचनार्थ प्रेषित।

  
① Jap Niagam  
② Nagar Palika

LATTER S.S

1035

  
क्षेत्रीय अधिकारी

## THE FIRST SCHEDULE

[See paragraphs 2(1)(d), 3(1), 10(1), 11(2) and 12(1)]

## FORMATE FOR APPLICATION

## FORM I

[See paragraph 10(1)]

APPLICATION FOR CONSENT TO ESTABLISH AN INDUSTRIAL PLANT, UNDER SECTION 25 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

FROM

S.M. CONSTRUCTION, AGRA (I & D WITH STP 15 MLD & MPS WORKS FOR BUDAUN NPP UNDER STATE SECTOR PROGRAMME), GATA NO-105, 106 & 116, VILLAGE-MEERA PATTI, SHEKHAPUR ROAD, TEHSIL-SADAR, DISTRICT-BADAUN.

MEERA PATTI,

Budaun,

BADAUN

To

The Member Secretary

Uttar Pradesh State Pollution Control Board/Committee

T.C.12V, Vibhuti Khand, Gomti Nagar,

Lucknow(226010).

Sir,

I / We hereby apply for consent to establish an industrial plant under section 25 of the Water (Prevention and Control of Pollution) Act, 1974, (6 of 1974) or for consent to amended product, operation or process, or treatment and disposal system to bring into use any outlet for discharge of sewage / trade effluent and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981, (14 of 1981) or for consent to amended product, operation or process, or treatment and emission of air pollutants.

from a land/ premises owned by M/s. \_\_\_\_\_

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*Page 1*

at location \_\_\_\_\_

as per the details given below:

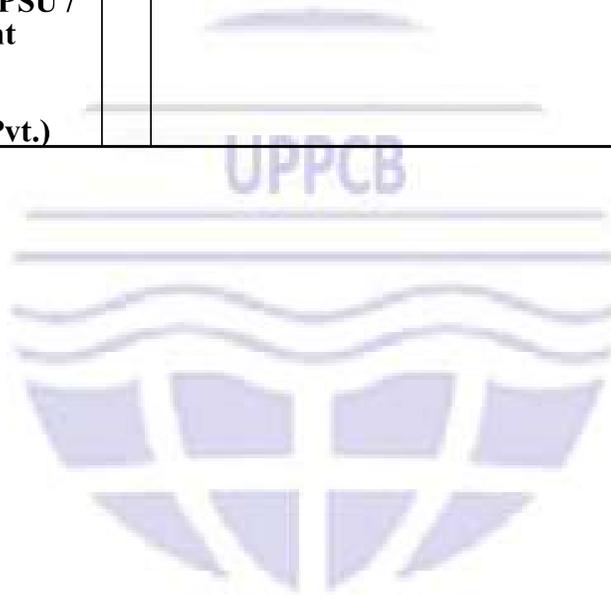
**TO BE FILLED BY APPLICANT**  
**PART A: GENERAL**

S. No.	Required Details	:	
<b>1.0</b>	<b>Project Details</b>		
<b>1.1</b>	<b>Name of the Project / Industry / TSDF</b>	:	S.M. CONSTRUCTION, AGRA (I & D WITH STP 15 MLD & MPS WORKS FOR BUDAUN NPP UNDER STATE SECTOR PROGRAMME)
<b>1.2</b>	<b>Project Proposal</b>	:	new
<b>1.3</b>	<b>Details of Environment Clearance</b>	:	
<b>1.4</b>	<b>Address of the Site / Unit</b>	:	<b>Plot / Survey No</b> : 105, 106 & 116
		:	<b>Village</b> : MEERA PATTI
		:	<b>Tehsil</b> : Budaun
		:	<b>District</b> : BADAUN
		:	<b>State / UT</b> : Uttar Pradesh
		:	<b>Pin code</b> :
<b>2.0</b>	<b>Details of Applicant / Occupier</b>		
<b>2.1</b>	<b>Name of the Applicant / Occupier</b>	:	MOHAMMAD AYAZ
<b>2.2</b>	<b>Designation</b>	:	EXECUTIVE ENGINEER
<b>2.3</b>	<b>Nationality of the Occupier</b>	:	INDIAN
<b>2.4</b>	<b>Correspondence Address</b>	:	<b>Plot / Survey No / Street Name</b> : VILLAGE-MEERA PATTI, SHEKHAPUR ROAD, TEHSIL-SADAR, DISTRICT-BADAUN.
		:	<b>Village / Town / City</b> :
		:	<b>Tehsil / Taluk</b> :
		:	<b>District</b> : BUDAUN
		:	<b>State / UT</b> :
		:	<b>Pin code</b> : 243723
<b>2.5</b>	<b>Contact Details of Plant Head with: Alternate details</b>	:	<b>Name &amp; Designation</b> : 1.
		:	<b>e-mail address</b> : 1. upjnspn@gmail.com
		:	<b>Landline Number</b> : 1. -9473942571
		:	<b>Mobile Number</b> : 1. 9473942571

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3.0	<b>Legal Status of the Company</b>		
3.1	<b>Individual / Proprietary concern / Partnership firm / Joint family concern / Private Limited Company / Public Limited Company / Foreign Company / Limited Liability Partnership.</b>  <b>Note: Registration Number and Authority shall be mentioned.</b>	:	
3.2	<b>Central Govt. / State Govt. / Central PSU / State PSU / Joint Venture (Pvt. + Govt.), (Govt. + Govt.), (Pvt. + Pvt.)</b>	:	



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<b>4.0</b>	<b>Location of the Project /Industry/Activity:</b>		
<b>4.1</b>	<b>Location</b>	:	
<b>4.2</b>	<b>Bounded Latitudes (North)( 8 digit after decimal</b>	:	
<b>4.3</b>	<b>Bounded Longitudes (East)(8digit after decimal</b>	:	
<b>4.4</b>	<b>Located in Eco-Sensitive Zone of Protected Area, Coastal Regulation Zone, Biosphere, Reservoir, Forests, Mangroves, Rivers, Archeological monuments, Critically Polluted Area, Non-attainment Cities, Polluted River Stretch, Hill stations (altitude &gt; 600M), Major towns and Cities</b>	:	Eco-Sensitive Zone of Protected Area
<b>4.5</b>	<b>Survey of India Topo Sheet Number</b>	:	
<b>4.6</b>	<b>Land details (as per Panchayat, Tehsil, District)</b>	:	<b>Owned/Leased</b> : Owned
		:	<b>Total Area in Ha</b> :
		:	<b>a) Non-Forest in Ha</b> :
		:	<b>b) Forest in Ha</b> :
		:	<b>Annual Lease Value, in case of Leased in Rs.</b> :
		:	<b>Buildup Area in Sq. M.</b> :
		:	<b>Green Belt cover in % of total area</b> :
<b>4.7</b>	<b>Extent of Land in Sq. m</b>	:	<b>Own-Agricultural</b> :
		:	<b>Industrial</b> :
		:	<b>Converted</b> :
		:	<b>Industrial Area</b> :
		:	<b>a) Applied and not allotted</b> :
		:	<b>b) Applied and allotted</b> :
		:	<b>c). Leased</b> :

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<b>5.0</b>	<b>Category &amp; Classification of the Project/Industry/Activity :</b>						
<b>5.1</b>	<b>Category of Industry (Red, Orange, and Green)</b>	:	<b>Category</b>	:	BLUE		
			<b>Pollution Index</b>	:			
<b>5.2</b>	<b>Industrial Sector/Type</b>	:	3.1 Sewage Treatment Plant (5 MLD and above)				
<b>5.3</b>	<b>Grossly Polluting/17Category/ Others</b>	:	No				
<b>5.4</b>	<b>Scale of Industry based on Capital Investment (Micro/ Small /Medium /Large))</b>	:	<b>Total Capital Investment (Rs.)</b>	:	4500.2		
			<b>Scale/Classification</b>	:	large		
<b>5.5</b>	<b>Products / By-Products: Manufacturing capacity (TPD/TPA)</b>	:	<b>Products/ By-products</b>	:	<b>Capacity</b>		
			TREATED DOMESTIC EFFLUENT (STP-15 MLD)	:	.		
<b>5.6</b>	<b>Raw Materials / Chemicals Consumption for manufacturing capacity (TPD &amp; TPA)</b>	:	<b>Raw Materials</b>	:	<b>Consumption</b>		
			STP	:	STP		
<b>5.7</b>	<b>Brief manufacturing Process with process flow chart and Material Balance, Advantage of Technology etc.</b>	:	Not Attached				
<b>5.8</b>	<b>Date / Expected date of commencement of production</b>	:	31/12/2025				
<b>5.9</b>	<b>Number of people to be employed</b>	:	30				
<b>5.10</b>	<b>Industry Shifts/ Weekly off</b>	:	<b>Shifts(I/II/III) &amp; in Hours</b>	:			
			<b>Weekly off in days</b>	:			
<b>5.11</b>	<b>Use of Hazardous Chemicals as per MSHIC Rules</b>	:	<b>S. No</b>	<b>Chemicals</b>	<b>HS Code</b>	<b>Storage capacity</b>	<b>Daily consumption</b>
<b>5.12</b>	<b>Insurance under PLI Act,1991</b>	:					

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## PART B: WASTE WATER ASPECTS

<b>6.0</b>	<b>Water Consumption and Wastewater Generation</b>			
<b>6.1</b>	<b>Source of Water</b>	:		
<b>6.2</b>	<b>Authority Granting permission &amp; Quantity permitted</b>	:	<b>Authority:</b>	
		:	<b>Quantity:</b>	
<b>6.3</b>	<b>Water Consumption (KLD) for manufacturing capacity</b>	:		
<b>6.4</b>	<b>Water Usage for manufacturing capacity</b>	:	<b>Purpose</b>	<b>KLD</b>
<b>6.5</b>	<b>Wastewater Generation (KLD) for manufacturing process</b>	:		
	<b>Wastewater from various sources</b>	:	<b>Purpose</b>	<b>KLD</b>
<b>6.6</b>	<b>Wastewater Treatment Systems</b>	:	<b>Type of Effluent</b>	<b>KLD</b>   <b>Treatment System</b>
<b>6.7</b>	<b>Details Sewage Treatment Plant(s)</b>	:	<b>S. No.</b>	<b>Capacity of STPs</b>   <b>KLD</b>
	<b>Mode of disposal of treated effluent</b>	:		
<b>6.8</b>	<b>Details Effluent Treatment Plant(s)</b>	:	<b>S. No.</b>	<b>Capacity of ETPs</b>   <b>KLD</b>
	<b>Mode of disposal of treated effluent</b>	:		
<b>6.9</b>	<b>Capacity of treated effluent sump / guard pond, if any</b>	:		
<b>6.10</b>	<b>Schematic diagram of the treatment scheme with inlet/outlet characteristics of each Unit operation/process</b>	:	Not Attached	
<b>6.11</b>	<b>Name of River/Creek/Estuary/Drain (owner of sewer)/Sea/Land connected to ETP</b>	:		
<b>6.12</b>	<b>Any relevant information not covered in the above items</b>	:		

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**PART C: AIR EMISSION ASPECTS**

(Information required in case of industrial establishments having chimneys)

**7.0 AIR EMISSION ASPECTS**

<b>7.1</b>	<b>Fuel Consumption per Hour and TPD for manufacturing capacity</b>	:	<b>S. No</b>	<b>Fuel</b>	<b>Quantity</b>	<b>Ash%</b>	<b>S%</b>
<b>7.2</b>	Details of Stack (Process, fuel, D.G): a. Number of stacks and vents with height and diameter(m) b. Quality and quantity of stack emissions from each stack and vent c. Major industrial processes / sources of fugitive emission d. Brief account of air pollution control units to deal with the emission						
<b>Stack</b>	<b>Attached to</b>	<b>Fuel</b>	<b>Height (m)</b>	<b>Diameter (m)</b>	<b>Pollutants</b>	<b>Control system</b>	<b>Port Hole &amp; Platform</b>
<b>7.3</b>	<b>D.G. Sets</b>	:	<b>S. No</b>	<b>KVA</b>	<b>Acoustic status</b>	<b>Height (m)</b>	
			1	D.G. SET CAPACITY OF 250 K.V.A.	MS	AS PER BOARD NORN AS PER EP ACT 1986	
<b>7.4</b>	<b>Any relevant information not covered in the above items</b>						

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**PART D:HAZARDOUS WASTE ASPECTS**

(Information required in case of industrial establishments generating Hazardous Waste)

**8.0 Hazardous Waste Management**

8.1	Process generating Hazardous waste	:	S. No	Process	Clause of Schedule I	Quantity/ Annum
8.2	Consent / Authorization Required for	:	S. No	Activity	Please tick	
1			Generation			
2			Collection			
3			Storage			
4			Transportation			
5			Reception			
6			Reuse			
7			Recycling			
8			Recovery			
9			Pre-processing			
10			Co-processing			
11			Utilization			
12			Treatment			
13			Disposal			
14	Incineration					
8.3	Technical Capabilities / Facilities	:	S. No	Capabilities	:	
8.4	Nature (Characteristics of wastes) and quantity of waste	:	a) Handled per annum:			
			b) Stored at any time:			
8.5	Hazardous and other wastes Generated as per these rules from storage of hazardous Chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.	:				
8.6	Any relevant information not Covered in the above items	:				

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Page8

**PART E: PAYMENT DETAILS****9.0 Payment Details**

<b>9.1</b>	<b>Payment Mode</b>	:	Online
<b>9.2</b>	<b>Transaction Details in case of online</b>	:	<b>Payment will be done On Single Window Portal</b>
<b>9.3</b>	<b>Draft details in case of offline</b>	:	Amount(Rs):
			Draft No:
			In favour of:
			Bank Name:
			Date:
<b>9.4</b>	<b>Amount of Fee paid</b>	:	Rs.25000.0

**DECLARATION**

a. I/We declare that the above furnished information is true and correct to the best of my/ our knowledge. I/We am/ are aware that furnishing any wrong information is punishable under Section 38(f) of the Air (Prevention & Control of Pollution) Act, 1981/ Section 42(f) of the Water (Prevention & Control of Pollution) Act, 1974.

b. I / We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. in quality and quantity; a fresh application for Consent shall be made and until the grant of fresh Consent is granted, no change shall be made. I/ We am/are aware that the violations of Section 21 attract penal provisions under the relevant provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the violations of Section 25 attract penal provisions under the relevant provisions of the Water (Prevention & Control of Pollution) Act, 1974.

c. I/ We here with submit an affidavit on the basis of which consent for establishment will be issued to me/us and I/ We will be held responsible under Section 39 of the Air (Prevention & Control of Pollution) Act, 1981/under Section 45(A) of the Water (Prevention & Control of Pollution) Act, 1974 or any misleading / wrong representation.

d. I/ We undertake to furnish any other information within one month of its being called by the State Board.

**Date: 2025-12-02**

**Place: BUDAUN**

**Name & Signature of the Occupier/**

**Authorized Signatory**

**MOHAMMAD AYAZ**

**Mandatory Documents to be enclosed for grant of Consent to Establish:****1. Licenses / Certificates:****a. Legal Status of Company:**

i. Partnership / Proprietary / Company etc.; (or)

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*Page9*

ii. SSI / MSME Certificate (Udyog Aadhar) / Memorandum of Entrepreneurship, if applicable; Yes

**b. Location of the Project:**

i. Industrial Area: Allotment letter from the respective Industrial Area Development Board / Corporation / Land Possession Certificate; or

ii. Other than Industrial Area: Registered Land Deed / Land Conversion Certificate from concerned Authority / Rent (or) Lease Agreement in case of the property is on rent / lease;

**c. Mining Project:** Mineral Mining Lease permission granted by the Department of Mines & Geology, if applicable;

**d. Environmental Clearance** issued by the competent authority.

**e. Investment:** Chartered Accountant Certificate about proposed Capital Investment.

**2. Technical Details:**

i. Environmental Impact Assessment Report, submitted to SEIAA of State Govt or Govt of India

ii. Project report comprising manufacturing process ,raw materials, wastewater generation from various activity, effluent treatment plant, Fuel used, Sources of emission and air pollution control devices proposed

**Document List-**

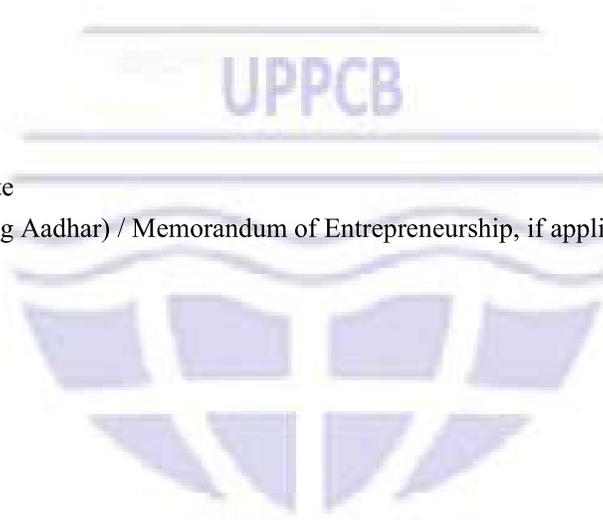
Layout Map

SSI Registration

form

Balance sheet Or CA Certificate

SSI / MSME Certificate (Udyog Aadhar) / Memorandum of Entrepreneurship, if applicable



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*Page10*

**THE FIRST SCHEDULE**

[See paragraphs 2(1)(d), 3(1), 10(1), 11(2) and 12(1)]

**FORMATE FOR APPLICATION****FORM I**

[See paragraph 10(1)]

APPLICATION FOR CONSENT TO ESTABLISH AN INDUSTRIAL PLANT, UNDER SECTION 25 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

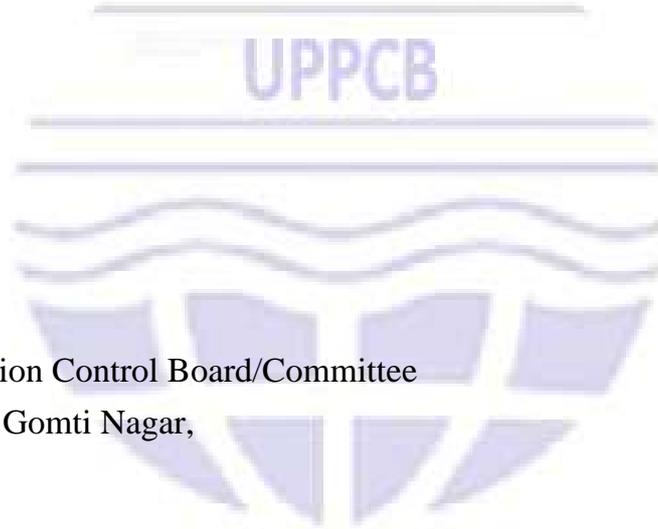
FROM

S.M. CONSTRUCTION, AGRA (I & D WITH STP 15 MLD & MPS WORKS FOR BUDAUN NPP UNDER STATE SECTOR PROGRAMME), GATA NO-105, 106 & 116, VILLAGE-MEERA PATTI, SHEKHAPUR ROAD, TEHSIL-SADAR, DISTRICT-BADAUN.

MEERA PATTI,

Budaun,

BADAUN



To

The Member Secretary

Uttar Pradesh State Pollution Control Board/Committee

T.C.12V, Vibhuti Khand, Gomti Nagar,

Lucknow(226010).

Sir,

I / We hereby apply for consent to establish an industrial plant under section 25 of the Water (Prevention and Control of Pollution) Act, 1974, (6 of 1974) or for consent to amended product, operation or process, or treatment and disposal system to bring into use any outlet for discharge of sewage / trade effluent and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981, (14 of 1981) or for consent to amended product, operation or process, or treatment and emission of air pollutants.

from a land/ premises owned by M/s. \_\_\_\_\_

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*S.M. CONSTRUCTION, AGRA (I & D WITH STP 15 MLD & MPS WORKS FOR BUDAUN NPP UNDER STATE SECTOR PROGRAMME), GATA NO-105, 106 & 116, VILLAGE-MEERA PATTI, SHEKHAPUR ROAD, TEHSIL-SADAR, DISTRICT-BADAUN.,34719200*

at location \_\_\_\_\_

as per the details given below:

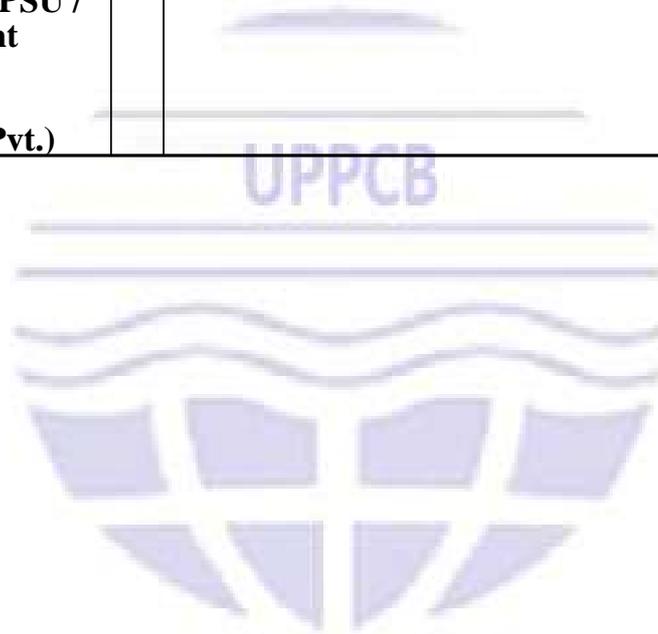
**TO BE FILLED BY APPLICANT**  
**PART A: GENERAL**

S. No.	Required Details	:	
<b>1.0</b>	<b>Project Details</b>		
<b>1.1</b>	<b>Name of the Project / Industry / TSDF</b>	:	S.M. CONSTRUCTION, AGRA (I & D WITH STP 15 MLD & MPS WORKS FOR BUDAUN NPP UNDER STATE SECTOR PROGRAMME)
<b>1.2</b>	<b>Project Proposal</b>	:	new
<b>1.3</b>	<b>Details of Environment Clearance</b>	:	
<b>1.4</b>	<b>Address of the Site / Unit</b>	:	<b>Plot / Survey No</b> : 105, 106 & 116
		:	<b>Village</b> : MEERA PATTI
		:	<b>Tehsil</b> : Budaun
		:	<b>District</b> : BADAUN
		:	<b>State / UT</b> : Uttar Pradesh
		:	<b>Pin code</b> :
<b>2.0</b>	<b>Details of Applicant / Occupier</b>		
<b>2.1</b>	<b>Name of the Applicant / Occupier</b>	:	MOHAMMAD AYAZ
<b>2.2</b>	<b>Designation</b>	:	EXECUTIVE ENGINEER
<b>2.3</b>	<b>Nationality of the Occupier</b>	:	INDIAN
<b>2.4</b>	<b>Correspondence Address</b>	:	<b>Plot / Survey No / Street Name</b> : VILLAGE-MEERA PATTI, SHEKHAPUR ROAD, TEHSIL-SADAR, DISTRICT-BADAUN.
		:	<b>Village / Town / City</b> :
		:	<b>Tehsil / Taluk</b> :
		:	<b>District</b> : BUDAUN
		:	<b>State / UT</b> :
		:	<b>Pin code</b> : 243723
<b>2.5</b>	<b>Contact Details of Plant Head with: Alternate details</b>	:	<b>Name &amp; Designation</b> : 1.
		:	<b>e-mail address</b> : 1. upjnspn@gmail.com
		:	<b>Landline Number</b> : 1. -9473942571
		:	<b>Mobile Number</b> : 1. 9473942571

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3.0	<b>Legal Status of the Company</b>		
3.1	<b>Individual / Proprietary concern / Partnership firm / Joint family concern / Private Limited Company / Public Limited Company / Foreign Company / Limited Liability Partnership.</b>  <b>Note: Registration Number and Authority shall be mentioned.</b>	:	
3.2	<b>Central Govt. / State Govt. / Central PSU / State PSU / Joint Venture (Pvt. + Govt.), (Govt. + Govt.), (Pvt. + Pvt.)</b>	:	



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*Page3*

<b>4.0</b>	<b>Location of the Project /Industry/Activity:</b>			
<b>4.1</b>	<b>Location</b>	:		
<b>4.2</b>	<b>Bounded Latitudes (North)( 8 digit after decimal</b>	:		
<b>4.3</b>	<b>Bounded Longitudes (East)(8digit after decimal</b>	:		
<b>4.4</b>	<b>Located in Eco-Sensitive Zone of Protected Area, Coastal Regulation Zone, Biosphere, Reservoir, Forests, Mangroves, Rivers, Archeological monuments, Critically Polluted Area, Non-attainment Cities, Polluted River Stretch, Hill stations (altitude &gt; 600M), Major towns and Cities</b>	:	Eco-Sensitive Zone of Protected Area	
<b>4.5</b>	<b>Survey of India Topo Sheet Number</b>	:		
<b>4.6</b>	<b>Land details (as per Panchayat, Tehsil, District)</b>	:	<b>Owned/Leased</b> :	Owned
			<b>Total Area in Ha</b> :	
			<b>a) Non-Forest in Ha</b> :	
			<b>b) Forest in Ha</b> :	
			<b>Annual Lease Value, in case of Leased in Rs.</b> :	
			<b>Buildup Area in Sq. M.</b> :	
			<b>Green Belt cover in % of total area</b> :	
<b>4.7</b>	<b>Extent of Land in Sq. m</b>	:	<b>Own-Agricultural</b> :	
			<b>Industrial</b> :	
			<b>Converted</b> :	
			<b>Industrial Area</b> :	
			<b>a) Applied and not allotted</b> :	
			<b>b) Applied and allotted</b> :	
			<b>c). Leased</b> :	

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<b>5.0</b>	<b>Category &amp; Classification of the Project/Industry/Activity :</b>						
<b>5.1</b>	<b>Category of Industry (Red, Orange, and Green)</b>	:	<b>Category</b>	:	BLUE		
			<b>Pollution Index</b>	:			
<b>5.2</b>	<b>Industrial Sector/Type</b>	:	3.1 Sewage Treatment Plant (5 MLD and above)				
<b>5.3</b>	<b>Grossly Polluting/17Category/ Others</b>	:	No				
<b>5.4</b>	<b>Scale of Industry based on Capital Investment (Micro/ Small /Medium /Large))</b>	:	<b>Total Capital Investment (Rs.)</b>	:	4500.2		
			<b>Scale/Classification</b>	:	large		
<b>5.5</b>	<b>Products / By-Products: Manufacturing capacity (TPD/TPA)</b>	:	<b>Products/ By-products</b>	:	<b>Capacity</b>		
			TREATED DOMESTIC EFFLUENT (STP-15 MLD)	:	.		
<b>5.6</b>	<b>Raw Materials / Chemicals Consumption for manufacturing capacity (TPD &amp; TPA)</b>	:	<b>Raw Materials</b>	:	<b>Consumption</b>		
			STP	:	STP		
<b>5.7</b>	<b>Brief manufacturing Process with process flow chart and Material Balance, Advantage of Technology etc.</b>	:	Not Attached				
<b>5.8</b>	<b>Date / Expected date of commencement of production</b>	:	31/12/2025				
<b>5.9</b>	<b>Number of people to be employed</b>	:	30				
<b>5.10</b>	<b>Industry Shifts/ Weekly off</b>	:	<b>Shifts(I/II/III) &amp; in Hours</b>	:			
			<b>Weekly off in days</b>	:			
<b>5.11</b>	<b>Use of Hazardous Chemicals as per MSHIC Rules</b>	:	<b>S. No</b>	<b>Chemicals</b>	<b>HS Code</b>	<b>Storage capacity</b>	<b>Daily consumption</b>
<b>5.12</b>	<b>Insurance under PLI Act,1991</b>	:					

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## PART B: WASTE WATER ASPECTS

<b>6.0</b>	<b>Water Consumption and Wastewater Generation</b>			
<b>6.1</b>	<b>Source of Water</b>	:		
<b>6.2</b>	<b>Authority Granting permission &amp; Quantity permitted</b>	:	<b>Authority:</b>	
		:	<b>Quantity:</b>	
<b>6.3</b>	<b>Water Consumption (KLD) for manufacturing capacity</b>	:		
<b>6.4</b>	<b>Water Usage for manufacturing capacity</b>	:	<b>Purpose</b>	<b>KLD</b>
<b>6.5</b>	<b>Wastewater Generation (KLD) for manufacturing process</b>	:		
	<b>Wastewater from various sources</b>	:	<b>Purpose</b>	<b>KLD</b>
<b>6.6</b>	<b>Wastewater Treatment Systems</b>	:	<b>Type of Effluent</b>	<b>KLD</b> <b>Treatment System</b>
<b>6.7</b>	<b>Details Sewage Treatment Plant(s)</b>	:	<b>S. No.</b>	<b>Capacity of STPs</b> <b>KLD</b>
	<b>Mode of disposal of treated effluent</b>	:		
<b>6.8</b>	<b>Details Effluent Treatment Plant(s)</b>	:	<b>S. No.</b>	<b>Capacity of ETPs</b> <b>KLD</b>
	<b>Mode of disposal of treated effluent</b>	:		
<b>6.9</b>	<b>Capacity of treated effluent sump / guard pond, if any</b>	:		
<b>6.10</b>	<b>Schematic diagram of the treatment scheme with inlet/outlet characteristics of each Unit operation/process</b>	:	Not Attached	
<b>6.11</b>	<b>Name of River/Creek/Estuary/Drain (owner of sewer)/Sea/Land connected to ETP</b>	:		
<b>6.12</b>	<b>Any relevant information not covered in the above items</b>	:		

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**PART C: AIR EMISSION ASPECTS**

(Information required in case of industrial establishments having chimneys)

**7.0 AIR EMISSION ASPECTS**

<b>7.1</b>	<b>Fuel Consumption per Hour and TPD for manufacturing capacity</b>	:	<b>S. No</b>	<b>Fuel</b>	<b>Quantity</b>	<b>Ash%</b>	<b>S%</b>
<b>7.2</b>	Details of Stack (Process, fuel, D.G): a. Number of stacks and vents with height and diameter(m) b. Quality and quantity of stack emissions from each stack and vent c. Major industrial processes / sources of fugitive emission d. Brief account of air pollution control units to deal with the emission						
<b>Stack</b>	<b>Attached to</b>	<b>Fuel</b>	<b>Height (m)</b>	<b>Diameter (m)</b>	<b>Pollutants</b>	<b>Control system</b>	<b>Port Hole &amp; Platform</b>
<b>7.3</b>	<b>D.G. Sets</b>	:	<b>S. No</b>	<b>KVA</b>	<b>Acoustic status</b>	<b>Height (m)</b>	
			1	D.G. SET CAPACITY OF 250 K.V.A.	MS	AS PER BOARD NORNNS AS PER EP ACT 1986	
<b>7.4</b>	<b>Any relevant information not covered in the above items</b>						

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**PART D:HAZARDOUS WASTE ASPECTS**

(Information required in case of industrial establishments generating Hazardous Waste)

**8.0 Hazardous Waste Management**

<b>8.1</b>	<b>Process generating Hazardous waste</b>	:	<b>S. No</b>	<b>Process</b>	<b>Clause of Schedule I</b>	<b>Quantity/ Annum</b>
<b>8.2</b>	<b>Consent / Authorization Required for</b>	:	<b>S. No</b>	<b>Activity</b>	<b>Please tick</b>	
			<b>1</b>	<b>Generation</b>		
			<b>2</b>	<b>Collection</b>		
			<b>3</b>	<b>Storage</b>		
			<b>4</b>	<b>Transportation</b>		
			<b>5</b>	<b>Reception</b>		
			<b>6</b>	<b>Reuse</b>		
			<b>7</b>	<b>Recycling</b>		
			<b>8</b>	<b>Recovery</b>		
			<b>9</b>	<b>Pre-processing</b>		
			<b>10</b>	<b>Co-processing</b>		
			<b>11</b>	<b>Utilization</b>		
			<b>12</b>	<b>Treatment</b>		
			<b>13</b>	<b>Disposal</b>		
			<b>14</b>	<b>Incineration</b>		
<b>8.3</b>	<b>Technical Capabilities / Facilities</b>	:	<b>S. No</b>	<b>Capabilities</b>	:	
<b>8.4</b>	<b>Nature (Characteristics of wastes) and quantity of waste</b>	:	a) Handled per annum:			
			b) Stored at any time:			
<b>8.5</b>	<b>Hazardous and other wastes Generated as per these rules from storage of hazardous Chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.</b>	:				
<b>8.6</b>	<b>Any relevant information not Covered in the above items</b>	:				

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**PART E: PAYMENT DETAILS****9.0 Payment Details**

<b>9.1</b>	<b>Payment Mode</b>	:	Online
<b>9.2</b>	<b>Transaction Details in case of online</b>	:	<b>Payment will be done On Single Window Portal</b>
<b>9.3</b>	<b>Draft details in case of offline</b>	:	Amount(Rs):
			Draft No:
			In favour of:
			Bank Name:
			Date:
<b>9.4</b>	<b>Amount of Fee paid</b>	:	Rs.25000.0

**DECLARATION**

a. I/We declare that the above furnished information is true and correct to the best of my/ our knowledge. I/We am/ are aware that furnishing any wrong information is punishable under Section 38(f) of the Air (Prevention & Control of Pollution) Act, 1981/ Section 42(f) of the Water (Prevention & Control of Pollution) Act, 1974.

b. I / We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. in quality and quantity; a fresh application for Consent shall be made and until the grant of fresh Consent is granted, no change shall be made. I/ We am/are aware that the violations of Section 21 attract penal provisions under the relevant provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the violations of Section 25 attract penal provisions under the relevant provisions of the Water (Prevention & Control of Pollution) Act, 1974.

c. I / We here with submit an affidavit on the basis of which consent for establishment will be issued to me/us and I/ We will be held responsible under Section 39 of the Air (Prevention & Control of Pollution) Act, 1981/under Section 45(A) of the Water (Prevention & Control of Pollution) Act, 1974 or any misleading / wrong representation.

d. I / We undertake to furnish any other information within one month of its being called by the State Board.

**Date: 2025-12-02**

**Place: BUDAUN**

**Name & Signature of the Occupier/**

**Authorized Signatory**

**MOHAMMAD AYAZ**

**Mandatory Documents to be enclosed for grant of Consent to Establish:****1. Licenses / Certificates:****a. Legal Status of Company:**

i. Partnership / Proprietary / Company etc.; (or)

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ii. SSI / MSME Certificate (Udyog Aadhar) / Memorandum of Entrepreneurship, if applicable; Yes

**b. Location of the Project:**

- i. Industrial Area: Allotment letter from the respective Industrial Area Development Board / Corporation / Land Possession Certificate; or
- ii. Other than Industrial Area: Registered Land Deed / Land Conversion Certificate from concerned Authority / Rent (or) Lease Agreement in case of the property is on rent / lease;

**c. Mining Project:** Mineral Mining Lease permission granted by the Department of Mines & Geology, if applicable;

**d. Environmental Clearance** issued by the competent authority.

**e. Investment:** Chartered Accountant Certificate about proposed Capital Investment.

**2. Technical Details:**

- i. Environmental Impact Assessment Report, submitted to SEIAA of State Govt or Govt of India
- ii. Project report comprising manufacturing process ,raw materials, wastewater generation from various activity, effluent treatment plant, Fuel used, Sources of emission and air pollution control devices proposed

**Document List-**

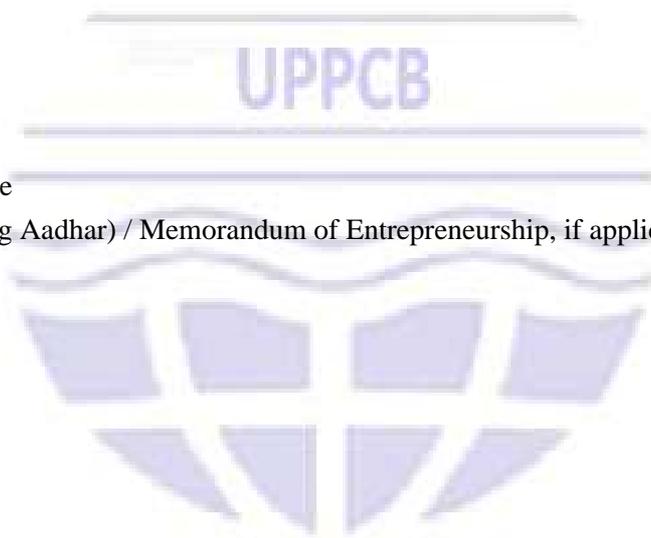
Layout Map

SSI Registration

form

Balance sheet Or CA Certificate

SSI / MSME Certificate (Udyog Aadhar) / Memorandum of Entrepreneurship, if applicable



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उ० प्र० प्रदूषण नियन्त्रण बोर्ड  
 क्षेत्रीय कार्यालय: 1219/1, ई-ब्लॉक राजेन्द्र नगर, बरेली-243 122  
**U. P. POLLUTION CONTROL BOARD**  
 Regional Office: 1219/1, E-Block, Rajendra Nagar, Bareilly-243 122

सन्दर्भ संख्या: 807 /N4T0AN01-257 /25

दिनांक 24/12/25

सेवा में,

अधिकासी अभियन्ता (निर्माण खण्ड)  
 उ०प्र० जल निगम (नगरीय)  
 मो०-मघई टोला, सीवर पम्पिंग स्टेशन  
 जनपद-शाहजहांपुर।  
 ई-मेल: upjnspn@gmail.com

विषय:—मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ई०ए० नं० 61/2025 ईन ओ०ए० नं० 257/2025 आशीष कश्यप बनम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 19.12.2025 के अनुपालन के सम्बन्ध में।

महोदय

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ई०ए० नं० 61/2025 ईन ओ०ए० नं० 257/2025 आशीष कश्यप बनम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 19.12.2025 का संदर्भ ग्रहण करने का कष्ट करें। उपरोक्त के संदर्भ में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 257/2025 दिनांक 19.12.2025 में निम्न आदेश पारित किये गये हैं, जिसके मुख्य अंश निम्नवत् है—

**“...3. In the circumstances, we direct the Respondent No. 3-UP PCB to ensure that construction of alleged STP takes place only by complying with the necessary norms and with requisite permissions...”**

अतः मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ई०ए० नं० 61/2025 ईन ओ०ए० नं० 257/2025 आशीष कश्यप बनम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 19.12.2025 में पारित आदेश की प्रति पत्र के साथ संलग्नकर इस अनुरोध के साथ प्रेषित कि उक्त आदेश के अनुपालन के सम्बन्ध में अनुपालन आख्या अविलम्ब इस कार्यालय को ई-मेल [robareily@uppcb.in](mailto:robareily@uppcb.in) के माध्यम से प्रेषित करने का कष्ट करें, जिससे की गयी कृत कार्यवाही के सम्बन्ध में अनुपालन आख्या मा० अधिकरण में ससमय प्रेषित की जा सके।

उक्त वाद की अग्रिम तिथि 16.03.2026 नियत है।

संलग्नक—उपरोक्तानुसार।

भवदीय,

  
 क्षेत्रीय अधिकारी

प्रतिलिपि—

1. जिलाधिकारी महोदय, बदायूं को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-7) उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को अग्रिम आवश्यक कार्यवाही हेतु सूचनार्थ सादर प्रेषित।
3. अधिकासी अधिकारी, नगर पालिका परिषद, बदायूं को सूचनार्थ प्रेषित।

  
 क्षेत्रीय अधिकारी

Item No. 31

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 61/2025

In

Original Application No. 257/2025

Ashish Kashyap

Applicant

Versus

State of Uttar Pradesh &amp; Ors.

Respondent(s)

Date of hearing: 19.12.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. S.A. Zaidi & Mr. Kapil Sagar, Adv.

Respondents: Ms. Sthavi Asthana, Adv. for UPPCB  
Mr. Ankit Verma, Adv. for the State of UP  
Mr. Saurabh Balwani, Adv. for CPCB  
Mr. Gigi. C. George, Adv. for R - 4  
Mr. Mohd. Aman Alam & Mr. Jamal Ahamad, Adv. for R - 6

**ORDER**

1. A letter has been circulated by the counsel for the Respondent No. 3 seeking four weeks' time to file the reply. Learned counsel appearing for the Respondent No. 1 submits that the reply has been filed yesterday and the Respondent No. 5 is adopting the reply filed by the Respondent No. 1. Registry is directed to examine and place it on record. It will be open to all other Respondents whose replies are awaited to file the same within four weeks and Rejoinder thereto can be filed by the Applicant within two weeks thereafter.

2. The Applicant at this stage has prayed for stay by submitting that the Respondent No. 5 is constructing the STP without CTE or CTO. Though the main allegation is against Respondent No.5 but it has not chosen to file a separate reply but is adopting the reply of the Respondent No. 1.

1

3. In the circumstances, we direct the Respondent No. 3-UP PCB to ensure that construction of alleged STP takes place only by complying with the necessary norms and with requisite permissions.

4. List on 16.03.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

December 19, 2025  
Execution Application No. 61/2025  
In  
Original Application No. 257/2025  
A



दूरभाषसंख्या-9473942571

ई-मेल-upjnsn@gmail.com

कार्यालय अधिशासी अभियन्ता, निर्माण खण्ड, उ०प्र० जल निगम (नगरीय),

मो० मधईटोला, सीवरपम्पिंगस्टेशन, जनपद-शाहजहाँपुर।

पत्रांक : 2790 / कोर्ट केस सामा० / 27

दिनांक : 24.12.2025

सेवा में,

क्षेत्रीय अधिकारी,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
बरेली।  
E-mail : robareily@uppcb.in

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ई०ए०नं० 61/2025 ईन ओ०ए० नं० 257/2025 आशीष कश्यप बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 19.12.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने कार्यालय पत्रांक 807 दिनांक 24.12.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ई०ए०नं० 61/2025 ईन ओ०ए० नं० 257/2025 आशीष कश्यप बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 19.12.2025 में निम्न आदेश पारित किये गये हैं, जिसके मुख्य कार्यकारी अंश निम्नवत् है -

“...3. In the circumstances, we direct the Respondent No. 3- UP PCB to ensure that construction of alleged STP takes place only by complying with the necessary norms and with requisite permissions...”

के अनुपालन हेतु अनुपालन आख्या प्रेषित करने का अनुरोध किया गया था। इस सम्बन्ध में अवगत कराना है कि कार्यालय पत्रांक 2789/डी०-4/19 दिनांक 24.12.2025 द्वारा कार्यदायी फर्म मै० एस०एम० कंस्ट्रक्शन, आगरा को अविलम्ब कार्य रोकने एवं क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियंत्रण बोर्ड से उक्त एस०टी०पी० के स्थापना हेतु सहमति प्राप्त होने उपरान्त ही निर्माण कार्य प्रारम्भ करने हेतु निर्देशित किया गया है।

साथ ही यह भी अवगत कराना है कि उक्त एस०टी०पी० की स्थापना हेतु सहमति प्राप्त करने हेतु प्रार्थना पत्र दिनांक 02.12.2025 को आपके कार्यालय में प्रेषित किया जा चुका है, जिसके सापेक्ष दिनांक 19.12.2025 को प्रश्नोत्तरी प्राप्त हुई है, जिसकी निराकरण आख्या इस पत्र के साथ संलग्न कर अग्रेत्तर कार्यवाही हेतु आपको प्रेषित की जा रही है एवं जब तक आपके कार्यालय द्वारा उपरोक्त एस०टी०पी० प्लान्ट के अधिष्ठापन हेतु सी०टी०ई० की अनुमति प्राप्त नहीं होती है तब तक एस०टी०पी० निर्माण के कार्य तत्काल प्रभाव से बंद कर दिये गये हैं। अनुमति प्राप्त होते ही उक्त निर्माण कार्य पुनः प्रारम्भ करा दिया जायेगा।

अतः आपसे अनुरोध है कि उक्त कार्यवाही से अवगत होते हुए अनुपालन आख्या अधिकरण में प्रेषित करने का कष्ट करें।

संलग्नक : उपरोक्तानुसार।

भवदीय

(मा० अयाज)

अधिशासी अभियन्ता

पृ०सं० एवं दिनांक : उपरोक्तानुसार।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित -

1. जिलाधिकारी महोदय, बदायूँ।
2. अधिशासी अधिकारी, नगर पालिका परिषद बदायूँ।
3. सम्बन्धित सहायक अभियन्ता/जूनियर इंजीनियर को इस निर्देश के साथ प्रेषित कि उक्त का अनुपालन करना सुनिश्चित करें।
4. मै० एस०एम० कंस्ट्रक्शन, आगरा को तत्काल निर्माण कार्य बंद करने हेतु निर्देशित।

अधिशासी अभियन्ता

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :02/02/2026 To 01/02/2031

Category : BLUE

Application Id : 34719200

Ref No. - 256095/UPPCB/Bareilly(UPPCBRO)/CTE/BADAUN/2025

Dated:- 08/02/2026

To ,

Shri MOHAMMAD AYAZ

M/s S.M. CONSTRUCTION, AGRA (I &amp; D WITH STP 15 MLD &amp; MPS WORKS FOR BUDAUN NPP UNDER STATE SECTOR PROGRAMME)

GATA NO-105, 106 &amp; 116, VILLAGE-MEERA PATTI, SHEKHAPUR ROAD, TEHSIL-SADAR, DISTRICT-BADAUN.

BADAUN

**Sub :** Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 34719200 dated - 03/12/2025. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
TREATED DOMESTIC EFFLUENT (STP-15 MLD)	.

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use

5 For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 01/02/2031 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

#### Specific Conditions:

1. This consent to establish is valid for a construction of STP of 15MLD at Gata number 105,106 and 116 , village Meerapatti, Shekhur Road Sadar, Badaun.
2. The project shall install the STP of capacity 15 MLD as proposed. The STP shall be installed in such a manner so that it can achieve the standard specified in the notification issued by Ministry of Environment, Forest & Climate Change vide GSR 1265 (E) dated 13-10-2017 & treated water shall be used in flushing / horticulture / cooling etc.
3. Unit shall install Online Continuous Effluent Monitoring System at the outlet of STP and shall ensure the connectivity with the servers of CPCB and UPPCB .
4. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
5. Unit shall comply the provisions of Solid Waste Management Rules, 2016 as amended and shall obtain authorization for disposal of solid waste as per Solid Waste Rules.
6. Unit shall comply the provisions of Construction & Demolition (C&D) Waste Management Rules, 2016 and shall disposal as per C&D waste rules.
7. Unit shall comply with the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
8. Unit shall ensure that there is no Environmental Pollution problem due to the operation of unit.
9. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India and orders of Hon'ble Courts and Hon'ble NGT.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
11. Unit shall submit the bank guarantee of 10,00,000/- (Rupees Ten Lakh Only) within 15 days from the date of issue of this order for the compliance of above conditions.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 08/03/2026 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

**Chief Environment Officer**

Dated:- 08/02/2026

**Copy To -**

Regional Officer, UPPCB, Bareilly to ensure the compliance of the conditions imposed in the consent order.

**RAM GOPAL**  
Digitally signed by RAM  
GOPAL  
Date: 2026.02.08 14:38:26  
+05'30'  
**Chief Environment Officer**



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**



**कार्यालय अधिशासी अभियन्ता, निर्माण खण्ड, उ०प्र० जल निगम (नगरीय),**

**मो० मघईटोला, सीवरपम्पिंगस्टेशन, जनपद-शाहजहाँपुर।**

पत्रांक : 151 / D-4 / 02

दिनांक : 16-02-26

सेवा में,

क्षेत्रीय अधिकारी,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
बरेली।  
E-mail : robareily@uppcb.in

**विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ई०ए०नं० 61/2025 इन ओ०ए० नं० 257/2025 आशीष कश्यप बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 19.12.2025 के अनुपालन के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक अपने कार्यालय पत्रांक 807 दिनांक 24.12.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ई०ए०नं० 61/2025 इन ओ०ए० नं० 257/2025 आशीष कश्यप बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 19.12.2025 में निम्न आदेश पारित किये गये हैं, जिसके मुख्य कार्यकारी अंश निम्नवत् है -

"...3. In the circumstances, we direct the Respondent No. 3- UP PCB to ensure that construction of alleged STP takes place only by complying with the necessary norms and with requisite permissions..."

के सम्बन्ध में इस कार्यालय के पत्रांक सं० 2789/डी-4/19 एवं पत्रांक 2790/कोर्ट केस सामा०/27 दिनांक 24.12.2025 के आलोक में इस खण्ड द्वारा कार्यवाही फर्म मै० एस०एम० कंस्ट्रक्शन, दयालबाग, आगरा को तत्काल एस०टी०पी० निर्माण के कार्य रोकने हेतु निर्देशित किया गया था एवं आपके कार्यालय को भी सूचित किया गया था।

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली के निर्देशानुसार एस०टी०पी० की स्थापना हेतु सहमति उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ के पत्रांक 256095/UPPCB/Bareilly(UPPCBRO)/CTE/BADAUN/2025 dated 08.02.2026 के द्वारा प्राप्त की जा चुकी है एवं फर्म को एन०ओ०सी० प्राप्ति के उपरांत कार्य प्रारम्भ करने हेतु निर्देशित किया जा रहा है।

अतः आपसे अनुरोध है कि उक्त कार्यवाही से अवगत होते हुए अनुपालन आख्या अधिकरण में प्रेषित करने का कष्ट करें।

संलग्नक : उपरोक्तानुसार।

भवदीय

(मा० अयाज)

अधिशासी अभियन्ता

पृ०सं० एवं दिनांक : उपरोक्तानुसार।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित -

1. जिलाधिकारी महोदय, बदायूँ।
2. अपर जिलाधिकारी (प्रशासन), बदायूँ।
3. अधिशासी अधिकारी, नगर पालिका परिषद बदायूँ।
4. सम्बन्धित सहायक अभियन्ता/जूनियर इंजीनियर।
5. मै० एस०एम० कंस्ट्रक्शन, आगरा।

अधिशासी अभियन्ता



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :02/02/2026 To 01/02/2031

Category : BLUE

Application Id : 34719200

Ref No. - 256095/UPPCB/Bareilly(UPPCBRO)/CTE/BADAUN/2025 Dated:- 08/02/2026

To ,

Shri MOHAMMAD AYAZ

M/s S.M. CONSTRUCTION, AGRA (I & D WITH STP 15 MLD & MPS WORKS FOR BUDAUN NPP UNDER STATE SECTOR PROGRAMME)

GATA NO-105, 106 & 116, VILLAGE-MEERA PATTI, SHEKHAPUR ROAD, TEHSIL-SADAR, DISTRICT-BADAUN.

BADAUN

**Sub :** Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 34719200 dated - 03/12/2025. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
TREATED DOMESTIC EFFLUENT (STP-15 MLD)	

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

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Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use

5 For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 01/02/2031 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

#### Specific Conditions:

1. This consent to establish is valid for a construction of STP of 15MLD at Gata number 105, 106 and 116, village Meerapatti, Shekhur Road Sadar, Badaun.
2. The project shall install the STP of capacity 15 MLD as proposed. The STP shall be installed in such a manner so that it can achieve the standard specified in the notification issued by Ministry of Environment, Forest & Climate Change vide GSR 1265 (E) dated 13-10-2017 & treated water shall be used in flushing / horticulture / cooling etc.
3. Unit shall install Online Continuous Effluent Monitoring System at the outlet of STP and shall ensure the connectivity with the servers of CPCB and UP PCB.
4. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
5. Unit shall comply the provisions of Solid Waste Management Rules, 2016 as amended and shall obtain authorization for disposal of solid waste as per Solid Waste Rules.
6. Unit shall comply the provisions of Construction & Demolition (C&D) Waste Management Rules, 2016 and shall disposal as per C&D waste rules.
7. Unit shall comply with the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
8. Unit shall ensure that there is no Environmental Pollution problem due to the operation of unit.
9. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India and orders of Hon'ble Courts and Hon'ble NGT.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
11. Unit shall submit the bank guarantee of 10,00,000/- (Rupees Ten Lakh Only) within 15 days from the date of issue of this order for the compliance of above conditions.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 08/03/2026 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

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GOPAL

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**Chief Environment Officer**

Dated:- 08/02/2026

**Copy To -**

Regional Officer, UPPCB, Bareilly to ensure the compliance of the conditions imposed in the consent order.

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**Chief Environment Officer**



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशमेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र में 375 मिलियन टन टोम (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अनिश्चित बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किमी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निम्नारण हेतु इसे प्राधिकृत ई - वेस्ट रीमाइकलर को दें | प्राधिकृत ई-रीमाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र में 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाने समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप में ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा मार्बजिनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम टोम अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और थावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र में 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कुटर के इंजन बंद करने मात्र में 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार ग्रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |